

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 1361, 1362 OF 2018 IN
DFR NO. 3576 OF 2018**

Dated: 12th November, 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Avaada Sustainable Energy Private Limited (ASEPL)Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Petitioner(s) : Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2

ORDER

**IA NO. 1361 of 2018 – (Appl. for leave to file)
IA NO. 1362 of 2018 – (Appl. for Condonation of Delay)**

Learned counsel appearing for Respondent No.2 seeks one week's time to file reply in the IA No.1362 of 2018. Learned counsel appearing for the Appellant seeks one week's time to file affidavit of service.

Submissions made by learned counsel appearing for the Respondent No.2 and learned counsel appearing for the Appellant, as stated above, are placed on record.

Interim order granted by this Tribunal will continue till 27.11.2018.

List the matter on **20.11.2018** to enable learned counsel appearing for the Respondent No.2 to do the needful.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member